

**Name of the corporate debtor: Revital Reality Private Limited (In CIRP)**

Date of commencement of CIRP: 04.06.2024

List of creditors as on: 02.09.2024

(Issued on 03.09.2024)

**List of other creditors (Other than financial creditors and operational creditors)**

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be setoff	Amount of claim not admitted (INR)	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed (INR)	Amount of claim admitted (INR)	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?					
1	IFCI Limited	28-08-24	3,911,994,372	-	Other secured creditor to the extent of 16,57,50,000 shares of M/s. Sarv Realtors Private Limited	The amount claimed by IFCI shall be contingent because at this juncture it is not possible to RP to estimate the value of shares pledged with IFCI.	Nil	Nil	3,911,994,372	Nil	Nil	Nil	IFCI have been treated as “secured creditor”(having security interest over 16,57,50,000 shares of M/s. Sarv Realtors Private Limited ) in terms of Section 52 read with 53 of the Insolvency and Bankruptcy Code, 2016.

Note:

- 1 Aforesaid claims collated in a swift manner by the IRP/RP, to meet out statutory timelines as mentioned in the code and related regulations.
- 2 IRP/RP reserves the right to revise the amount admitted in terms of Regulations 14(2) of the CIRP Regulations, 2016.